

GOVERNMENT OF INDIA  
(MINISTRY OF TRIBAL AFFAIRS)  
**RAJYA SABHA**  
**UNSTARRED QUESTION No.# 2064**  
TO BE ANSWERED ON 05.08.2021

**CONVERSION OF FOREST VILLAGES INTO REVENUE VILLAGES**

2064 # SHRI RAJMANI PATEL:

Will the Minister of **TRIBAL AFFAIRS** be pleased to state:

- (a) whether the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 and the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Rules, 2007 have been formulated and same are in effect, currently;
- (b) whether a decision was taken to convert the 925 forest villages in Madhya Pradesh into revenue villages, as per Section 3(1)4 of the Act;
- (c) whether State Government of Madhya Pradesh has so far, not declared those village as revenue villages, unlike Chhattisgarh and other States; and
- (d) if so, the reasons therefor and by when such a declaration would be made?

**ANSWER**

MINISTER OF STATE FOR TRIBAL AFFAIRS  
(SMT. RENUKA SINGH SARUTA)

(a) The Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 has been enacted and Rules thereunder have been formulated. The Act and Rules are applicable throughout the country, except in the States of Nagaland and Mizoram. As per the Act and rules made thereunder, State Governments are responsible for implementation of the provisions of the Act.

(b) to (d) Conversion of forest villages to revenue villages is a continuous process.

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